

initiative and send wheat and rice in sufficient quantity to Mumbai.

Mumbai pays nearly fifty per cent of the nation's taxes. In spite of that we are starving. We are not only being starved but those who had gone to attend the Nagpur Assembly Session, they were even brutally attacked by the police also. They went there to demand food and they were brutally attacked. Even ladies were not spared.

I demand that Maharashtra and particularly Mumbai should be given sufficient food through the fair price shops. Otherwise, we are really going to have food riots. Please do not leave Mumbaiwalas to the mercy of private whole sale traders.

[*Translation*]

SHRI SHIVJI AL NAGJIBHAI VEKARAI (Rajkot): Mr. Deputy Speaker, Sir, about thirty persons have died and fifteen became blind in Rajkot city of Gujarat State due to consumption of spurious liquor. All the licenced medical stores sell toxic liquor in the name of medicine. People often die due to these incidents. I would like to point out to the Central Government that such incidents occur at many places in the country. 250 persons are still in hospital in Rajkot and condition of many of them is serious. They had consumed "Double Ghoda", a spurious liquor which is sold in Rajkot. This incident should be investigated by Central Bureau of Investigation and a Parliamentary Committee should examine the law and order situation in Gujarat (*Interruptions*)

The law and order situation in Gujarat has deteriorated as the criminals are being patronised. I would like to request the Centre to dismiss the Gujarat Government and to order a thorough enquiry in this regard (*Interruptions*)

SHRI MOHAN RAWLE (Bombay South Central): I would like to support the matter raised by Shri Ram Naik. It is a serious matter. 28 fair price shops are going to close down (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: You kindly know the limitation of Zero Hour. This is not a debate. Kindly excuse me. After all, we shall have to function accordingly. Zero Hour does not mean that we can violate rules, violate the list in whatever may we like. It is not fair; it is not a debate. Anybody who wants to bring a matter to the notice of the Government, the Government would take notice of it and you need not involve yourself in a debate.

(*Interruptions*)

SHRI MANABENDRA SHAH (Tehri-Garhwal): Sir, employees of Tehri Hydro Development Corporation gave a notice on 14.11.1991 for strike along with their demands to the Corporation. The information is that on not getting a favourable response, they are on strike from 2nd of this month.

Amongst other causes the basic cause of strike was the manner of appointments and promotions. It is alleged that appointments are made, and when it suits the establishment, they flout the norms and procedure laid down. There is disregard to qualifications, and shabby treatment is being meted out to employees serving on daily wage basis, probationers etc. In fact, step-motherly treatment is being meted out to local applicants and employees.

People are appointed on daily wage basis for six months and it can be extended for another six months. However, they have been serving in the same capacity for over a year. Some of them were promoted not on a regular basis but as probationers. They feel that they have put up two years service on a daily wage basis and another two years service as a probationer because of which their seniority and perks are affected. Also there are cases where when a particular post is advertised, the local people of Tehri Garhwal District are being offered much junior and lower posts than what is advertised.

These are some very basic issues. I would like to draw the attention of the hon. Minister for Power and Non conventional Energy Sources, Shri Kalp Nath Rai, to the assurance given by him on the floor of the House to starred Question No.422, in this Session. I request the hon. Minister to look into this matter undichivelylessly.

[*Translation*]

SHRI KASHIRAM RANA (Surat): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards the incidents of infiltration and efforts to occupy the small islands bear the border by the anti-national elements and smugglers from the other side of Ram of Kutch. There is a small bay of Sir Creek between Lakhpat and Narayan Sarovar in Ram of Kutch where O.N.G.C. conducted a survey for Oil and Gas. We have got information that Pakistan wants to occupy it. Alongwith it smugglers have also occupied the small Islands in an area of twenty nautical miles between Okha and Salaya such as Dabdaba, Bajad, Panero, Pagar, Naroda and Gandhiyan. The anti-national elements across Gujarat border are smuggling armaments, weapons and other equipments which may pose great danger to the country. Besides, they have also occupied Bodar, Kalubhar, Trishnapir Islands. Neither the Central Government nor the state Government has paid any attention towards it till today. Through you, I caution the Central Government to take action to control the widespread violence in Gujarat otherwise it would endanger peace in future. The smugglers and anti-national forces are behind it. The Government should stop it and arrest them and the Pakistani intruders should be captured. It attempts to occupy small Islands are not the varied soon, not only Gujarat but the whole country will have to face grove danger.

[*English*]

SHRI ANADI CHARAN DAS: Mr. Deputy Speaker, Sir, I would like to draw the attention of the House and the Government to the Narmada Bachao Andolan and the Jail Bhara programme which was launched in Dhar

district, following the episode of arbitrary police action on peaceful protesters of the Narmada Bachao Andolan from 21-23 November in Dhar District, MP.

In that episode, the police had arrested as many as 238 people and had lathi-charged and teargassed people protesting against survey work related to the Sardar Sarovar Project. An activist, Ms. Nandini Oza, was severely beaten on the road, in the police van and in the police station. She was dragged along the ground by her hair, and her clothes were torn by the male police.

The recent events are further indications of the M.P. Government's only response to the peaceful and legitimate movement of the Narmada Bachao Andolan. We demand that the officials responsible for the incidents of police brutality be identified and punished, all those arrested are released unconditionally and the M.P. Government along with other concerned State Government and the Central Government, to initiate comprehensive talks with the Andolan, rather than deal with it as a law-and-order situation.

13.00 hrs

SHRI CHITTA BASU: I draw the attention of the hon. Minister of Petroleum and Chemicals to the reported retrenchment of over 600 ONGC workers in West Bengal.

SHRI CHANDRA SHEKHAR (Ballia): That is right. It is according to the present policy?

SHRI CHITTA BASU: So, we have got a supporter here!

Some of them have rendered more than 20 years of service. This seems to be a prelude to the apprehension of the people of West Bengal, including the Government of West Bengal that this is a part of the plan of the Government of India to stop the exploration work of the projects in West Bengal. As you know, the ONGC authorities have come to the conclusion that there is no oil reserve